

Item-4

8.2.2002

1

CP-67/2002 IN
OA-2940/2001

Present: Sh. K.K.Patel,
counsel for applicant.

Tribunal had in their order dated 29.10.2001 directed
as below:

"In this view of the matter, the present
OA is disposed of at the admission stage
itself with a direction to the respondents
to consider the request of the applicant
for re-engagement on the basis that his
name exist in the Live Casual Labour
Register and having regard to the ratio
laid down by the Hon'ble High Court in the
case of Shish Pal Singh's case, (2000 (1)
ATJ 153) the respondents shall pass a
detailed and speaking order within a
period of one month from the date of
receipt of a copy of this order. However,
the applicant is given liberty to assail
any grievance if still survives' by filing a
fresh OA, if so advised."

Having regard to the above noting, we issue notices
returnable in 3 weeks. List on 21.3.2002. Personal presence
of the contemners is exempted for the present.

(SHANKER RAJU)
Member (J)

"sd"

(GOVINDAN S. TAMPI)
Member (A)

Notice and stand
not served
by post
before or on
the day of not
delivered

(N)

Item-30

21.3.2002

CP-67/2002 IN
OA-2940/2001

Present: Sh. M.K.Gupta proxy for
Sh. K.K.Patel,
counsel for applicant.

Sh. Rajeev Sharma, Sr. Advocate with
Sh. V.S.R.Krishna,
counsel for respondents.

On the request of counsel for respondents list on

10.4.2002.

(KULDIP SINGH)
Member (J)

(V.K. MAJOTRA)
Member (A)

'sd'

Affidavit filed,
copy of C not filed

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.67/2002
IN
O.A. NO.2940/2001

New Delhi, this the 10th day of April, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri M.P. Singh, Member (A)

Shri Vineet Kumar Bhatnagar,
S/o Shri Parmatama Swaroop,

Permanent Address:

House No.L/A-13, Laxmi Nagar,
Behind Mata Mandir, Line Par, Moradabad,
At present residing at
C/o Shri Sanjay Sharma,
2/4 A, East Azad Nagar,
Shahdara, Delhi.

....Petitioner

(By Advocate : Shri K.K. Patel)

- versus -

1. Shri Kanwarjit Singh
Northern Railway,
Baroda House,
New Delhi-110001.

2. Shri S.M. Bhardwaj,
Divisional Railway Manager,
Northern Railway,
Moradabad Division.
Moradabad.

....Respondents

(By Advocates : Shri Rajeev Sharma with
Shri V.S.R. Krishna)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) :

We have heard Shri K.K. Patel, learned counsel
for petitioner and Shri Rajeev Sharma with Shri V.S.R.
Krishna, learned counsel for respondents.

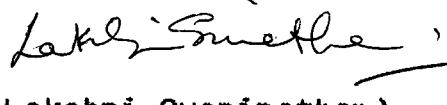
2. After hearing learned counsel for petitioner, he
seeks permission to withdraw the present Contempt
Petition to proceed on the matter by way of filing a
fresh OA, as already indicated in Tribunal's order
dated 29.10.2001 in OA No.2940/2001, if so advised, in
accordance with law.

Y/

(2)

3. In view of the above, CP is disposed of as withdrawn with liberty, which has already been given to the petitioner vide order dated 29.10.2001 in OA No.2940/2001, if so advised. Notices issued to the alleged contemnors are discharged. File to be consigned to the record room.


(M.P. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

/ravi/